हा कुमकुम राय: चेयरमैन सर, ...(व्यवधान)...

श्री सभापतिः बैठिए, बैठिए। आप बीच में मत बोलिए। ...(व्यवधान)... बैठ जाइए, बीच में मत बोलिए। ...(व्यवधान)...

श्रीमती मीरा कुमार: सर, ये हमें नोटिस देकर असहाय व्यक्तियों के लिए अलग से प्रश्न कर सकती हैं।

SHRIMATI AMBIKA SONI: Sir, the hon. Minister has repeated it time and again that it is a floating population of street children. There is a lot of construction work going on in Delhi over the last few years. So, there is a certain minimum number of street children, which may be four lakh or three lakh or two lakh. It is irrelevant. But, there is a sufficient number of street children who have become victims of narcotics and other evil practices, which the hon. Member has mentioned in her original question. It is a new Government which has taken office recently. There is a new emphasis in the programme on children. There are ten Members of Parliament from Delhi and each of them gets Rs. 2 crore under the MPLAD Scheme. Would the hon. Minister consider a proposal of involving the MPLAD fund in opening up vocational centres for the children of labour and others?

SHRIMATI MEIRA KUMAR: Sir, it is a welcome suggestion from the hon. Member. In order to find out how many street children are there, we will conduct a survey. But, again, I would like to add that this will be a tentative kind of figure. (*Interruptions*)

## Employees' dues with Public Sector Enterprises

- \*284. SHRI JIBON ROY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) the details of the employees' dues with the Public Sector Enterprises on account of salary, wages and other statutory dues as on 31st March, 2004, enterprise-wise alongwith the number of workers employed in each unit; and
  - (b) the steps taken by Government for payment of the dues?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) and (b) A Statement is laid on the Table of the House.

## Statement

- (a) The outstanding dues of employees of Central Public Sector Undertakings (CPSUs) under the administrative jurisdiction of the Ministry of Heavy Industries and Public Enterprises on account of salary/wages and other statutory payment amounted to Rs.538.72 crore as on 30.6.2004. CPSU-wise details of the said dues and the number of workers employed as on 31.3.2004 are given in Statement-I. (See below)
- (b) All possible efforts are being made by the Government to clear the dues to the employees in phased manner.

Statement-i
CPSU-wise details of the dues

| Name of Central Public Sector<br>Enterprise               | Outstanding Dues as<br>per data<br>available on<br>30.6.04 (Rs. lakh) |                  |       | Number of<br>Employees |  |
|---|---|------------------|-------|------------------------|--|
|   | Statutory   | Wages/<br>Salary | Total | as on<br>31.3.2004     |  |
| 1   | 2   | 3                | 4     | 5                      |  |
| 1. Andrew Yule & Company Ltd.                             | 2312  | 0                | 2312  | 16185                  |  |
| 2. Bharat Heavy Electricals Ltd.                          | 0   | 0                | 0     | 43959                  |  |
| 3. Bharat Heavy Plate & Vessels Ltd.                      | 2790  | 1620             | 4410  | 1724                   |  |
| 4. Bharat Pumps & Compressors Ltd.                        | 1144  | 206              | 1350  | 1257                   |  |
| 5. Bharat Ophthalmic Glass Ltd.                           | 61  | 88               | 149   | 203                    |  |
| 6. Bharat Wagon & Engineering Co. Ltd                     | l. 516  | 520              | 1036  | 989                    |  |
| 7. Braithwaite & Co. Ltd.                                 | 121   | 0                | 121   | 572                    |  |
| 8. Burn Standard Co. Ltd.                                 | 497   | 60               | 557   | 1636                   |  |
| 9. Cement Corporation of India Ltd.                       | 1005  | 754              | 1759  | 1607                   |  |
| 10. Heavy Engineering Corporation Ltd                     | . 12411   | 1250             | 13661 | 3737                   |  |
| 11. Hindustan Cables Ltd.                                 | 6766  | 2920             | 9686  | 3212                   |  |
| 12. Hindustan Photo films  Manufacturing Corporation Ltd. | 543   | 345              | 888   | 1094                   |  |

| 1  | 2      | 3     | 4     | 5      |
|--|--------|-------|-------|--------|
| 13. HMT Ltd.                                       | 561    | 0     | 561   | 2568   |
| 14. HMT Machine Tools Ltd.                         | 4060   | 50    | 4110  | 4714   |
| 15. HMT Watches Ltd.                               | 2523   | 807   | 3330  | 2226   |
| 16. HMT Chinar Watches Ltd.                        | 152    | 534   | 686   | 660    |
| 17. Instrumentation Ltd.                           | 2547   | 671   | 3218  | 1797   |
| 18. National Instruments Ltd.*                     | 385    | 227   | 612   | 282    |
| 19. NEPA Ltd.                                      | 1412   | 612   | 2024  | 1483   |
| 20. Praga Tools Ltd.                               | 76     | 221   | 297   | 559    |
| 21. Scooters India Ltd.                            | 0      | 0     | 0     | 1811   |
| 22. Triveni Structurals Ltd.                       | 1075   | 819   | 1894  | 418    |
| 23. Tungbhadra Steel Products Ltd.                 | 125    | 332   | 457   | 418    |
| 24. Tyre Corporation of India Ltd.                 | 484    | 0     | 484   | 354    |
| 25. Bridge & Roof Co.(India) Ltd.                  | 0      | 0     | 0     | 1401   |
| 26. Brithwaite, Burn & Jessop<br>Construction Ltd. | 0      | 0     | 0     | 93     |
| 27. Engineering Projects (India) Ltd.              | 0      | 0     | 0     | 469    |
| 28. HMT(International) Ltd.                        | 0      | 0     | 0     | 81     |
| 29. HMT Bearing Ltd.                               | 126    | 0     | 126   | 383    |
| 30. Hindustan Newsprint Ltd.                       | 0      | 0     | 0     | 1125   |
| 31. Hooghly Printing Company Ltd.                  | 0      | 0     | 0     | 65     |
| 32. Hindustan Paper Corporation Ltd.               | 0      | 0     | 0     | 2958   |
| 33. Hindustan Salts Ltd.                           | 0      | 0     | 0     | 144    |
| 34. Nagaland Pulp & Paper Co. Ltd.*                | 0      | 0     | 0     | 302    |
| 35. Richardson & Cruddas (1972) Ltd.               | 73     | 71    | 144   | 111    |
| 36. Rajasthan Electronics and Instrum              | ents 0 | 0     | 0     | 190    |
| 37. Sambhar Salts Ltd.                             | Ō      | 0     | 0     | 143    |
| Total:   | 41765  | 12107 | 53872 | 100930 |

<sup>\*</sup>Employees as on 31.3.2003.

SHRI JIBON ROY: Sir, I wanted to know the details of employees' dues which the public sector enterprises have to pay to their employees. The hon. Minister has not given the complete figures. He has given figures for a part thereof; he has given figures in respect of heavy industries alone. In part (b) of my question, I wanted to know from the Government about the steps taken for payment of these dues. The answer is, "All possible efforts are being made..." It is not an answer. However, I have got some figures....(Interruptions) You need not help me. I am capable of putting my question. However, I have got the figures. In response to an Unstarred Question No.83 which was answered on 18.11.2002, the then Minister said that the total amount of dues payable is Rs. 2068 crore. I wish to know the total dues payable to employees of all the public sector enterprises, as of today. I want to know from the hon. Minister when the Government is going to pay these dues to the workers.

SHRI SONTOSH MOHAN DEV: Mr. Chairman, Sir, as it is today, it was not possible for me to get the full figures. But, roughly, the figure of Rs. 1,900 has come down to Rs.820 crore. This is the figure of all the public sector enterprises which are now in the country under the Central Government. We are trying to pay this Rs.820 crore very soon. The process is on. We are going to the Finance Ministry; we have to go before the Cabinet Committee. Because the Group of Ministers in the past have given quite a good amount to this public sector with an assurance that that will be revived. They have taken the payment, but, unfortunately, no steps have been taken to revive. As a result, nine of them have been closed, as they are in a bad condition.

As regards payment, I would like to say to this august House that the present Government has commenced a new phase in the life of public sector. We are not going to close any of the public sector units. Those who are viable to be revived, an exercise has already been started in my Ministry. We have seen that out of 48, about 27 of them can be revived. We have also employed some of the experts. They are working and with this I assure this House that very soon, all the dues of the public sector units will have to be paid by the Government. But we want cooperation from this august House. We wanted assurance from the employees and trade union leaders as well as the management. After this, they will have to do their jobs in a business-like-manner and should not, every time, depend on the Government Budget.

## **RAJYA SABHA**

[16 August, 2004]

श्री सभापति: आपने कहा कि as soon as possible यह बता दीजिए कि इसकी परिभाषा क्या है? कितने समय में कर देंगे?

SHRI SONTOSH MOHAN DEV: Sir, if I give an assurance right now, the problem is, it is not absolutely on me. Only yesterday I had a talk with the Finance Minister. He assured me that he will release the amount, the as soon as I go to him, because the Prime Minister wants it and the Common Minimum Programme demands it. But it will not take more than two months.

श्री सभापति: ठीक है।

SHRI JIBON ROY: Sir, I welcome the statement made by the Minister. If it is done within two months, it is very good. I am ready to wait for two months. After two months, I will raise it once again. This is my second supplementary.

## चुनाव संबंधी विज्ञपनों तथा औपिनियन पोल पर प्रतिबंध

\*285. श्री मोती लाल बोरा: क्या विधि और न्याय मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि चुनाव आयोग ने चुनाव संबंधी विज्ञापनों तथा ओपिनियन पोल पर प्रतिबंध लगाने के संबंध में कुछ सुझाव दिये हैं;
  - (ख) यदि हां. तो तत्संबंधी ब्यौरा क्या है:
  - (ग) इस पर सरकार की प्रतिक्रिया क्या है; और
  - (घ) सरकार द्वारा इस संबंध में कब तक निर्णय लिये जाने की संभावना है?

विधि और न्याय मंत्री (श्री इंसराच भारद्वाच); (क) और (ख) जी हां। सरकार को भारत निर्वाचन आयोग से निर्वाचन सुधारों से संबंधित प्रस्ताचों का नया सैट प्राप्त हुआ है, जिसमें अन्य बातों के साथ-साथ निर्वाचन संबंधी विज्ञापनों और मत संबंधी रायों पर प्रतिबंध अधिरोपित करने से संबंधित सुझाव भी सम्मिलत हैं। इन प्रस्तावों वाला एक विवरण सदन के पटल पर रख दिया गया है। (नीचे देखिए)

- (ग) उक्त प्रस्तावाँ पर सरकार विचार कर रही है।
- (भ) निर्वाचन सुधारों की प्रक्रिया, राजनैतिक दलों के बीच हुई आम सहमति पर आधारित